

(c) No, Sir.

(d) Members of Parliament and representatives of manufacturers, medical profession, labour and technical experts are represented on the National Drugs and Pharmaceuticals Development Council and its Working Groups and Steering Committee.

Non-verification of bills by BICP before accepting the rates of bulk drugs

147. DR. MOHD. HASHIM KIDWAI:
SHRI HUSEN DALWAI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that no verification of bills and invoices is carried out by Bureau of Industrial Costs and Prices before accepting the rates of bulk drugs, pharmaceutical aids and packing materials before recommending formulations prices to his Ministry;

(b) since when this practice is in vogue and whether it is a fact that due to this negligence, certain manufacturers have taken undue advantage; and

(c) whether the Sub-Committee which works out formulations prices is approved by his Ministry or by BICP and to whom this sub-committee is responsible?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (c) Bureau of Industrial Costs and Prices makes necessary verifications of Bills and Invoices in respect of all bulk drugs, pharmaceutical aids and packing materials before recommending formulations prices to my Ministry. Ministry of Industry has constituted an Inter-Ministerial Drugs Prices Review Committee. The Sub-committee of the Drugs Prices Review Committee recommends the formulation prices to my Ministry after approval of the

prices by the Chairman Bureau of Industrial Costs and Prices|Drugs Prices Review Committee.

(b) Does not arise.

Report of the technical team of investigation of alleged import of drugs

148. DR. MOHD. HASHIM KIDWAI:
Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the terms of reference of a team which was constituted by him to look into the allegations of import of D-2 Aminobutanol under the name of D1-2 Aminobutanol by the manufacturers of Ethambutol;

(b) whether the technical team has already submitted its report on this subject, if so, when; and

(c) what are the findings of the team on each of the terms of reference and other incidental issues connected therewith?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) A Team was constituted on 9th March, 1984 to inspect 6 manufacturers of Ethambutol with the terms of reference as given in the attached Statement.

(b) and (c) The Team submitted its report on 3rd July, 1984. The report is under scrutiny.

Statement

(i) Purchase, imports and availability of D2-Aminobutanol by the above units or their associates during the year 1982-83 and 1983-84.

(ii) Import of D2-Aminobutanol, local purchases of DL-2 Aminobutanol import of D-Tartaric Acid, availability of D-Tartaric Acid, and eventual production of D-2 Aminobutanol or Ethambutol, as the case may be, during the year 1982-83 and 1983-84.